NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.86/(MAH)/2012 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.08.2016

NAME OF THE PARTIES: Smt. Priti Mansingka

V/s. M/s. Mansingka Industries Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

V.P. Verma Adv. for 1/bby P. Scrange. Petitioner Manager

B2 Pal

Order

C.P. No. 86/397-398/CLB/MAH/2012

- 1. Ld. Counsel for the Petitioner and a Manager of respondent No. 1 are present.
- 2. At the out-set it is informed that a mutual settlement is in progress hence some more time may be granted, considering the request and an observation of CLB Mumbai Bench in the order dated 17.04.2015, an adjournment is hereby granted. However, the parties are instructed to place on record the terms and conditions of the settlement as well as the areas in which dispute is going to be settled.
- 3. List this C.P. on 14.09.2016. The next date is duly noted by both the side. In the meantime, parties shall inform the outcome of the negotiations as early as possible.

sd/-

Dated: 25.08.2016

Shri M.K. Shrawat Member (Judicial)